

(d) whether it is a fact that the recent relief given to tea plantations in export duty would be sufficient to cover a legitimate wage rise as demanded by the workers?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):
(a) Certain workers' organisations have expressed such dissatisfaction.

(b) to (d). A strike notice has been given by workers in West Bengal Plantations. The matter however is within the jurisdiction of the State Government.

Industrial Relations

3271. Shri Warrior: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that a senior official of the Union Labour Ministry has been assigned the job of advising the public sector units on problems of industrial relations;

(b) if so, the number of cases in which he intervened to help resolve problems of industrial relations;

(c) the number of public sector managements who have accepted the advice of the Union Labour Ministry in relation to these problems; and

(d) in how many cases, the advice has not been accepted?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):
(a) since January, 1964, along with other duties.

(b) The Officer has been giving advice to various undertakings/employing Ministries from time to time and in meetings of Boards of Directors of the undertakings of which he is a Director. In 30 important cases the Officer gave advice or clarification on matters connected with industrial relations. Besides about 650 cases relating to non-implementation of awards, etc., in public sector undertakings in the Central Sphere were dealt with during January, 1964—May, 1966 by

the Implementation and Evaluation Division of the Ministry which is under his charge.

(c) and (d). The advice was generally accepted by managements/employing Ministries.

Workers' Participation in Management

3272. Shri Warrior: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the scheme of Workers' participation in management has been implemented in the Bharat Electronics Ltd., Bangalore, which is a State Sector undertaking;

(b) if not, the reasons therefor;

(c) whether the Implementation and Evaluation Division of the Ministry has taken up this matter with the management of Bharat Electronics Ltd.; and

(d) if so, the outcome thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):
(a) No. Bharat Electronics Ltd. is an establishment under the control of the Ministry of Defence.

(b) Setting up of Joint Management Councils is to be on a voluntary basis wherever favourable conditions exist.

(c) The Management of Bharat Electronics were addressed by the Ministry but the Management and the Ministry of Defence considered the conditions not favourable to set up a Joint Management Council.

(d) The proposal has been dropped.

Unlicensed Pirate Radio Sets

3273. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka.

Will the Minister of Communications be pleased to state:

(a) the number of unlicensed private radio sets which have been detected this year by the Posts and Telegraphs Department, till the end of 31st July, 1966 State-wise; and